

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.206/MP/2022**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Hydropower Contracts in Green Contingency Contracts and Green Term Ahead Contracts and additional Term Ahead Contracts and Green Term Ahead Contracts beyond T+11 days.

Date of Hearing : 25.11.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Hindustan Power Exchange Limited (HPEL)

Respondent : Power System Operation Corporation Limited (POSOCO)

Parties Present : Shri Ravi Kishore, Advocate, HPEL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed, *inter-alia*, seeking approval to introduced Hydropower Contracts in Green Contingency (Day Ahead and Intra-day) and Green Term Ahead Market Contracts and Daily, Weekly, Monthly and Any Day Contracts in Term Ahead Market and Green Term Ahead Market Contracts. Learned counsel submitted in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 9.9.2022, the Petitioner has impleaded POSOCO as party to the Petition and has filed a revised memo of parties to that effect. Further, the Petitioner also uploaded the Petition on its website on 13.9.2022 for inviting the comments from the stakeholders and general public. However, no comments have been received from any of the stakeholders or the general public. Learned counsel submitted that as to the comments offered by POSOCO, the Petitioner has already replied to such comments vide affidavit dated 31.10.2022. Learned counsel added that similar contracts have already been approved by the Commission in respect of the other Power Exchanges vide order dated 24.2.2022 in Petition No. 169/MP/2021 (IEX v. POSOCO) and order dated 7.6.2022 in Petition No. 229/MP/2021 (PXIL v. POSOCO). Learned counsel accordingly prayed for necessary approval for introduction of above stated contracts at the Petitioner's exchange platform.

2. In response to the specific query of the Commission regarding improper functioning of its website, learned counsel assured to look in to the grievance and take steps for upgrading the website.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**